CRYSTAL CROP PROTECTION LIMITED
CORPORATE IDENTITY NUMBER: U72100GJ1994PLC097033

REGISTERED OFFICE	CORPORATE OFFICE	CONTACT PERSON	TELEPHONE AND E-MAIL	WEBSITE
206, 2nd Floor, Span Trade Centre Opp. Kochrab, Gandhi Ashram, Near Paldi Char Rasta, Ashram Road Ellisbridge, Ahmedabad 380 006 Gujarat, India	B-95, Wazirpur Industrial Area New Delhi 110 052, Delhi, India	Vikram Singh *Company Secretary and Compliance Officer*	**Tel:** +91 11 49007100 **E-mail:** investor@crystalcrop.com	www.crystalcropprotection.com

PROMOTERS OF OUR COMPANY: NAND KISHORE AGGARWAL, ANKUR AGGARWAL, KOMAL AGGARWAL AND ANKUR AGGARWAL KNK FAMILY TRUST

DETAILS OF OFFER TO THE PUBLIC

TYPE	FRESH ISSUE SIZE(1)	OFFER FOR SALE SIZE	TOTAL OFFER SIZE(1)	ELIGIBILITY AND RESERVATION AMONG QIBs, NIIs, RIIs AND ELIGIBLE EMPLOYEES
Fresh Issue and Offer for Sale	[●] Equity Shares of face value of ₹10 each aggregating up to ₹ 3,550.03 million	Up to 3,702,694 Equity Shares of face value of ₹10 each aggregating to ₹ [●] million	[●] Equity Shares of face value of ₹10 each aggregating to ₹ [●] million	The Offer is being made pursuant to Regulation 6(1) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("**SEBI ICDR Regulations**"). For details, see "***Other Regulatory and Statutory Disclosures – Eligibility for the Offer***" on page 636 of the Red Herring Prospectus. For details of share allocation and reservation among Qualified Institutional Buyers ("**QIBs**"), Retail Individual Investors ("**RIIs**"), Non-Institutional Investors ("**NIIs**") and Eligible Employees (*as defined hereinafter*), see "***Offer Structure***" on page 659 of the Red Herring Prospectus.

DETAILS OF THE SELLING SHAREHOLDER, OFFER FOR SALE AND WEIGHTED AVERAGE COST OF ACQUISITION

Name of the Selling Shareholder	Type of Selling Shareholder	Number of Offered Shares/ Amount (₹ in million)	Weighted Average Cost of Acquisition per Equity Share (in ₹)^
Ankur Aggarwal	Promoter Selling Shareholder	Up to 3,702,694 Equity Shares of face value of ₹10 aggregating to ₹[●] million	23.51

^*As certified by Bansal & Co LLP, Chartered Accountants, bearing firm registration number 001113N/N500079, by way of their certificate dated November 12, 2026.*

RISKS IN RELATION TO THE FIRST OFFER

This being the first public issue of Equity Shares of our Company, there has been no formal market for the Equity Shares. The face value of the Equity Shares is ₹10 each. The Floor Price, the Cap Price and the Offer Price, as determined by our Company, in consultation with the book running lead managers ("**BRLMs**"), on the basis of the assessment of market demand for the Equity Shares by way of the Book Building Process, in accordance with the SEBI ICDR Regulations, and as stated in "***Basis for Offer Price***" on page 183 of the Red Herring Prospectus, should not be considered to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer

unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares of face value ₹10 have not been recommended or approved by the Securities and Exchange Board of India ("**SEBI**"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "***Risk Factors***" on page 29 of the Red Herring Prospectus.

ISSUER'S AND PROMOTER SELLING SHAREHOLDER'S ABSOLUTE RESPONSIBILITY

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that the Red Herring Prospectus contains all information with regard to our Company and the Offer, which is material in the context of the Offer, that the information contained in the Red Herring Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes the Red Herring Prospectus as a whole or any of such information or the expression of any such opinions or intentions, misleading in any material respect. The Promoter Selling Shareholder accepts responsibility for and confirms only the statements expressly made by the Promoter Selling Shareholder in the Red Herring Prospectus to the extent of information specifically pertaining to himself and the Offered Shares and assumes responsibility that such statements are true and correct in all material respects and not misleading in any material respect. Further, the Promoter Selling Shareholder assumes no responsibility for any other statement in the Red Herring Prospectus, including, *inter alia*, any of the statements made by or relating to our Company or our Company's business or any other person(s).

LISTING

The Equity Shares of face value of ₹10 each that will be offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges, being BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**"**,** and together with the BSE, the "**Stock Exchanges**"). For the purposes of the Offer, the Designated Stock Exchange shall be NSE.

DETAILS OF THE BOOK RUNNING LEAD MANAGERS

NAMES AND LOGOS		CONTACT PERSON(S)	TELEPHONE AND E-MAIL
IIFL CAPITAL	**IIFL Capital Services Limited**	Jesica Thakkar/ Pawan Kumar Jain	**Tel**: +91 22 4646 4728 **E-mail:** crystalcrop.ipo@iiflcap.com
DAM CAPITAL	**DAM Capital Advisors Limited**	Aanchal Wagle/ Puneet Agnihotri	**Tel**: +91 22 4202 2500 **E-mail:** crystalcrop.ipo@damcapital.in
motilal oswal Investment Banking	**Motilal Oswal Investment Advisors Limited**	Kunal Thakkar/ Shashank Pisat	**Tel**: +91 22 7193 4380 **E-mail:** crystalcrop.ipo@motilaloswal.com

REGISTRAR TO THE OFFER

NAME OF REGISTRAR	CONTACT PERSON	TELEPHONE AND E-MAIL
MUFG Intime India Private Limited (*Formerly Link Intime India Private Limited*)	Shanti Gopalkrishnan	**Tel**: +91 81081 14949 **E-mail**: crystalcrop.ipo@in.mpms.mufg.com

BID/ OFFER PERIOD

ANCHOR INVESTOR BIDDING DATE*	TUESDAY, NOVEMBER 17, 2026	BID/ OFFER OPENS ON*	WEDNESDAY, NOVEMBER 18, 2026	BID/ OFFER CLOSES ON*	FRIDAY, NOVEMBER 20, 2026

* *Our Company, in consultation with BRLMs, may consider participation by Anchor Investors in accordance with the SEBI ICDR Regulations. The Anchor Investor Bidding Date shall be one Working Day prior to the Bid/Offer Opening Date i.e., November 17, 2026.*

UPI mandate end time and date shall be at 5:00 pm on the Bid/Offer Closing Date.

(1) *Our Company, in consultation with the BRLMs, has undertaken a private placement of Equity Shares, as permitted under applicable law, aggregating to ₹ 842.87 million ("**Pre-IPO Placement**"). The Pre-IPO Placement was made at a price of ₹272.07 per Equity Share (including a premium of ₹262.07 per Equity Share), decided by our Company, in consultation with the BRLMs. The amount raised pursuant to the Pre-IPO Placement was reduced from the Fresh Issue, subject to compliance with Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957 ("**SCRR**"), and the size of the Fresh Issue has been*

revised to up to ₹ 3,550.03 million. The Pre-IPO Placement did not exceed 20% of the original size of the Fresh Issue as disclosed in the Draft Red Herring Prospectus. Our Company has appropriately intimated the subscribers to the Pre-IPO Placement, prior to allotment pursuant to the Pre-IPO Placement, that there is no guarantee that our Company will proceed with the Offer or the Offer will be successful and will result into listing of the Equity Shares on the Stock Exchanges. Further, relevant disclosures in relation to such intimation to the subscribers to the Pre-IPO Placement has been appropriately made in the relevant sections of the Red Herring Prospectus and shall be made in the relevant sections of the Prospectus.

IN THE NATURE OF ABRIDGED PROSPECTUS - MEMORANDUM CONTAINING SALIENT FEATURES OF THE RED HERRING PROSPECTUS

Please scan this QR code to view the Red Herring Prospectus and the Abridged Prospectus	The following is a general summary of certain disclosures in the Red Herring Prospectus dated November 12, 2026 and the terms of the Offer and is not exhaustive, nor does it purport to contain a summary of all the disclosures in the Red Herring Prospectus or all details relevant to prospective investors. This summary should be read in conjunction with, and is qualified in its entirety by, the more detailed information appearing elsewhere in the Red Herring Prospectus, which is available at the websites of SEBI at www.sebi.gov.in, National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively, the Company at www.crystalcropprotection.com/investor-relations/ and the BRLMs at: www.iiflcapital.com, www.damcapital.in, and www.motilaloswal.com. References below to page numbers are to page numbers of the Red Herring Prospectus. Unless otherwise specified all capitalised terms used herein and not specifically defined bear the same meaning as ascribed to them in the Red Herring Prospectus.

1. Summary of the primary business

Established in 1994, we are a crop solutions company with agrochemicals and seeds at the core of our offerings. Our diversified portfolio includes (i) products for crop protection such as herbicides, fungicides, insecticides and natural crop solutions such as bio-stimulants, bio-protectants, plant growth regulators, liquid fertilizers and micro nutrients; and (ii) seeds such as for field crops, vegetable crops and flowers.

a. Business Overview - Products and Services

We are engaged in the development, manufacturing and distribution of agrochemicals under the following categories: (A) crop protection products, sub-categorized under (i) herbicides, (ii) fungicides, (iii) insecticides, and (iv) combinations thereof; and (v) natural crop solutions; and (B) technical grade active ingredients, which are utilized in the manufacture of agrochemical formulations.

Our seeds portfolio is comprised of: (a) field crops which includes cotton, mustard, millet, sorghum, fodder crops, maize, wheat and rice, (b) vegetable crops which includes vegetables such as for capsicum, chili, tomato, sweetcorn, watermelon and other vegetables; and (c) flower such as marigold seeds.

b. Industries Served and Typical Customers

We offer our crop protection products and plant nutrition solutions both domestically as well as internationally. Our products are offered in ‘farmer friendly packs’ such that they may be purchased both by smallholder farmers as well as large progressive farmers.

c. Segment Reporting and Revenue Contribution

Set out below are details of revenue contribution from our domestic branded crop protection products natural crop solutions business and domestic branded seeds business for the three months ended June 30, 2026 and Fiscals 2026, 2025 and 2024.

Business	For the three months ended June 30, 2026		For the Financial year ended March 31, 2026		For the Financial year ended March 31, 2025		For the Financial year ended March 31, 2024	
	Amount of revenue generated (in ₹ million)	% of total revenue from operations	Amount of revenue generated (in ₹ million)	% of total revenue from operations	Amount of revenue generated (in ₹ million)	% of total revenue from operations	Amount of revenue generated (in ₹ million)	% of total revenue from operations
Domestic Branded Crop Protection products and natural crop solutions business								
Crystal (including GreenAg)	3,263.06	37.60	12,970.54	61.27	11,362.66	63.61	9,464.71	66.91
Saffire	1,037.60	11.96	2,922.81	13.81	2,236.42	12.52	1,415.04	10.00
Branded crop protection products and natural crop solutions sales (A)	**4,300.66**	**49.55**	**15,893.35**	**75.08**	**13,599.08**	**76.13**	**10,879.75**	**76.91**
Domestic Branded Seeds business								
Field Crops	4,002.77	46.12	4,296.54	20.30	3,915.99	21.92	3,265.48	23.09
Vegetables & Flowers	375.21	4.32	979.85	4.62	347.98[(1)]	1.95	-	-
Domestic Branded Seeds Sales (B)	**4,377.98**	**50.45**	**5,276.39**	**24.92**	**4,263.97**	**23.87**	**3,265.48**	**23.09**
Total (A+B)	**8,678.64**	**100.00**	**21,169.74**	**100.00**	**17,863.05**	**100.00**	**14,145.23**	**100.00**

*[(1)]I&B Seeds was acquired by our Company on October 31, 2024 and accordingly, this reflects the revenue generated for five months only. For details on the acquisition, see "**History and Certain Other Corporate Matters – Details regarding material acquisitions or divestments of business/ undertakings, mergers, amalgamation, any revaluation of assets, etc. in the last 10 years**" on page 387 of the Red Herring Prospectus.*

d. Key Geographies served

In India, we are present across 23 states and four union territories, as of June 30, 2026. We also offer our crop protection products and natural crop solutions internationally which focuses on the export of our branded formulations and Technicals, primarily to Bangladesh, Nepal, Tanzania, Uganda, Ethiopia, Jordan, Turkmenistan, Bhutan, Armenia and Indonesia. In addition to sale of seeds in India, we also undertake sale of seeds such as fodder, maize, sorghum, okra, tomato, hot pepper, gourds, capsicum, marigold and petunia, primarily to Japan, Bangladesh, Nepal, United States of America and Thailand, supported by our sales and marketing executives based in India.

e. Revenue Concentration Among Top Five Customers

Not applicable.

f. Key manufacturing and other facilities

In relation to our crop protection and natural crop solutions business, we operate six Units – four formulation manufacturing units and two technical manufacturing units, one technical pilot unit in Sonipat, Haryana and have also recently acquired a land for the commissioning of a new plant in Jhagadia, Gujarat. Two of our formulation manufacturing units are situated in Jammu, Jammu and Kashmir, one each in Sonipat, Haryana, and Anand, Gujarat, and our technical manufacturing units are located in Nagpur, Maharashtra and Dahej, Gujarat. Further, for our crop protection products and natural crop solutions business, we operate our in house research and development centre - Key Research Development Centre ("**KRDC**") in Sonipat, Haryana which is supported by nine field research stations which are located in Karnal, Haryana, Rudrapur, Uttarakhand, Barasat, West Bengal, Dhamtari, Chhattisgarh, Indore, Madhya Pradesh, Guntur, Andhra Pradesh, Erode, Tamil Nadu, Nashik, Maharashtra and Anand, Gujarat. In relation to our seeds business, we operate two seed processing units in Hyderabad, Telangana and one seed processing unit in Bengaluru, Karnataka.

g. ***Business Model***

Our integrated business model allows us to exercise control over the entire value chain—from product R&D, process development, regulatory and statutory registration to commercial manufacturing, brand-building and last-mile delivery, thereby enabling speed-to-market and quality assurance. Our business operates across three segments:

Domestic Branded Business**:** Our domestic branded business comprises sale of various (i) branded crop protection products and natural crop solutions; and (ii) branded seeds wherein we undertake sale of hybrid seeds.

Domestic Corporate Business**:** We undertake the sale of Technicals, formulations and seeds (on a bulk and packed basis) to institutional customers, and also co-market our proprietary formulations through other brand players.

International business**:** We sell our crop protection products and natural crop solutions and seeds to multiple jurisdictions. Our international business is characterized by different go-to-market strategies wherein, undertake direct exports of Technicals to institutional customers in the overseas markets.

We follow a two-brands strategy (Crystal and Saffire) with dedicated, non-overlapping distribution channels and separate sales teams across crop protection and seeds businesses. As of June 30, 2026, we have a pan-India distribution network of 14,717 independent distributors and 34 distribution centres, supported by 729 sales and marketing executives across 69 regions and 441 territories.

h. Revenue Model

Our revenue from operations comprises (i) revenue from sale of products, which includes revenue from manufactured goods and traded goods (including raw materials sold as traded stock); (ii) revenue from sale of services, which includes royalty income and service income; and (iii) other operating revenue, which includes goods and services tax incentives, export incentives and unwinding of deferred income including government grants.

Set forth below are category-wise split of revenue by B2B and B2C segments for the three months ended June 30, 2026 and Fiscals 2026, 2025 and 2024

Particulars	**For the Financial Year ended March 31,**							
	Three months ends June 30, 2026		**2026**		**2025**		**2024**	
	Amount (in ₹ million)	**% of total revenue from sales**	**Amount (in ₹ million)**	**% of total revenue from sales**	**Amount (in ₹ million)**	**% of total revenue from sales**	**Amount (in ₹ million)**	**% of total revenue from sales**
B2C								
-Crop Protection products and natural crop solutions	4,300.66	34.43	15,893.35	52.01	13,599.08	51.09	10,879.75	49.89
-Seeds	4,377.98	35.04	5,276.39	17.27	4,263.97	16.02	3,265.48	14.98
B2B								
-Crop Protection products and natural crop solutions*	3,632.76	29.08	8,873.96	29.03	8,410.98	31.59	7,487.42	34.34
-Seeds	181.43	1.45	516.42	1.69	344.93	1.30	172.69	0.79
Total Revenue from Sales	**12,492.84**	**100.00**	**30,560.12**	**100.00**	**26,618.96**	**100.00**	**21,805.35**	**100.00**

[*]Includes revenue generated from B2G amounting to Nil, ₹ 18.95 million, ₹ 10.36 million and ₹ 67.39 million for the three months ended June 30, 2026 and Financial Years ended March 31, 2026, March 31, 2025 and March 31, 2024, respectively.

i. Business Strengths and Strategies

Strengths

1. Strong R&D capabilities backed by advanced technology infrastructure and collaborations.
2. A deep connect with Indian farmers resulting in strong brand equity.
3. Operational excellence with focus on our multi-pronged go-to-market strategy.
4. Vertically integrated manufacturing operations backed by robust R&D capabilities and strong supply chain.
5. Strategic acquisitions and successful integration of growth opportunities.

Strategies

1. Enhancing our R&D capabilities to focus on portfolio innovation and proprietary product development and to invest in new registrations
2. Build strong, sustainable business including by way of investment in technology and expanding our branded business
3. Continue to undertake collaborations for new product development
4. Enhance our manufacturing capabilities for crop protection products and plant nutrition solutions through backward integration
5. Continue to pursue our strategy for inorganic growth

For further information, see "***Our Business***" on page 304 of the Red Herring Prospectus.

2. Summary of the Industry

The crop protection market was valued at around USD 77 billion during Calendar Year 2025 and is expected to reach USD 95 billion during Calendar Year 2030, growth with a CAGR of 4.2% during the forecast period. The Indian branded formulated crop protection chemicals market was valued at about USD 6 billion in Fiscal 2026 up from USD 4.3 billion in Fiscal 2021 and is expected to reach approximately USD 9.3 billion by Fiscal 2031. The global seed industry is estimated to be valued at USD 55 billion in Fiscal 2026 and the seed industry is forecasted to reach USD 72 billion by 2031 with a CAGR 5.5%. The Indian seed market is estimated at USD 4.3 billion in Fiscal 2026 and it is increasing at a CAGR of 7.4% from FY 2026–2031. *(Source: F&S Report)*

For further information, see "***Industry Overview***" on page 224 of the Red Herring Prospectus.

3. Promoters

Nand Kishore Aggarwal, Ankur Aggarwal, Komal Aggarwal and Ankur Aggarwal KNK Family Trust are the Promoters of our Company.

Nand Kishore Aggarwal

Nand Kishore Aggarwal is one of our Individual Promoters and the Chairman Emeritus of our Company. He has been associated with us since August 29, 2011. He holds a degree of bachelor's degree of science from University of Delhi, Delhi. He is also appointed as Co-Chair of the ASSOCHAM Council on Agri Industries and Farming Practices for the Financial Year 2026. He has been awarded with ABSA 2025 Lifetime Achievement Award for his outstanding contribution to India's agricultural sector from RAY Consulting and Hurun India trailblazer in agricultural solutions

by India's Most Respected Entrepreneurs Awards 2025.

Ankur Aggarwal

Ankur Aggarwal is one of our Individual Promoters and the Chairman and Managing Director of our Company. He has been associated with us since August 29, 2011. He holds a graduate diploma in business administration from the Amity Business School, Noida, Uttar Pradesh, India and a master's degree of science degree in strategic marketing from De Montfort University, United Kingdom. He also holds a certificate in strategic marketing management from Tata Management Training Centre, Pune, Maharashtra, India. He completed the 52nd session of the Owner/President Management Program from Harvard Business School.

Komal Aggarwal

Komal Aggarwal is one of the Individual Promoters of our Company and wife of Ankur Aggarwal. She passed her senior secondary school certificate examination in the year 2002. She is a director on the board of directors of Crystal Crop Techno Solutions Private Limited, Redson Crop Science Private Limited, KGF Projects Private Limited and Khadi Humara Mantar Foundation and serves as a trustee on the Malvika Aggarwal Education Trust and Advika Aggarwal Education Trust.

Ankur Aggarwal KNK Family Trust

Ankur Aggarwal KNK Family Trust was formed pursuant to a deed of settlement dated October 29, 2025. The principal office of Ankur Aggarwal KNK Family Trust is located at A-88, Phase - 1, Ashok Vihar, New Delhi- 110 052, Delhi, India.

For further information, see "***Our Promoters and Promoter Group***" on page 438 of the Red Herring Prospectus.

4. Objects of the Offer

The Net Proceeds are proposed to be utilised in accordance with the details provided in the table below.

Sr. No	Particulars	Amount (in ₹ million)	Percentage of Net Proceeds(%)[(1)]
(i)	Repayment/pre-payment, in full or part, of certain borrowings availed by our Company	2,479.42	[●]
(ii)	Investment in our Material Subsidiary namely Saffire Crop Science Private Limited for repayment/ pre-payment, in full or in part, of all or a portion of certain of its outstanding borrowings	220.58	[●]
(iii)	Funding inorganic growth through unidentified acquisitions and strategic initiatives and general corporate purposes[(1)(2)]	[●]	[●]
	Total Net Proceeds and Pre-IPO Proceeds[(1)(3)]	[●]	**100.00**

[(1)] To be finalised upon determination of the Offer Price and updated in the Prospectus prior to filing with the RoC.

[(2)] The cumulative amount to be utilized towards inorganic growth through unidentified acquisition and other strategic initiatives and general corporate purposes shall not exceed 35% of the Gross Proceeds. The amount to be utilised for each of (i) funding inorganic growth through unidentified acquisitions, or (ii) general corporate purposes will not exceed 25% of the Gross Proceeds.

[(3)] Our Company, in consultation with the BRLMs, has undertaken a Pre-IPO Placement. The Pre-IPO Placement was made at a price of ₹272.07 per Equity Share (including a premium of ₹262.07 per Equity Share), decided by our Company, in consultation with the BRLMs. The amount raised pursuant to the Pre-IPO Placement was reduced from the Fresh Issue, subject to compliance with Rule 19(2)(b) of the SCRR and the size of the Fresh Issue has been revised to up to ₹ 3,550.03 million. The Pre-IPO Placement did not exceed 20% of the original size of the Fresh Issue as disclosed in the Draft Red Herring Prospectus. Our Company has appropriately intimated the subscribers to the Pre-IPO Placement, prior to allotment pursuant to the Pre-IPO Placement, that there is no guarantee that our Company will proceed with the Offer or the Offer will be successful and will result into listing of the Equity Shares on the Stock Exchanges. Further, relevant disclosures in relation to such intimation to the subscribers to the Pre-IPO Placement has been appropriately made in the relevant sections of the Red Herring Prospectus and shall be made in the relevant sections of the Prospectus.

For further information, see "***Objects of the Offer***" on page 159 of the Red Herring Prospectus.

5. Pre-Offer and Post-Offer shareholding of our Promoters, members of the Promoter Group and additional top 10 Shareholders

The aggregate pre-Offer shareholding of our Promoters, members of our Promoter Group and the additional top 10 Shareholders as a percentage of the pre-Offer paid-up Equity Share capital of our Company as on the date of the Red Herring Prospectus and post-Offer shareholding as on the date of Allotment is set out below.

S. No.	Name of the Shareholder	Pre-Offer Shareholding as on date of the Red Herring Prospectus		Post-Offer Shareholding as at Allotment[(1)]			
		Number of Equity Shares of face value of ₹10 each	Pre-Offer Shareholding, on a fully diluted basis (%)	At the lower end of the Price Band (₹[●][*])		At the upper end of the Price Band (₹[●][*])	
				Number of Equity Shares of face value of ₹10 each	Post-Offer Shareholding (%)[*]	Number of Equity Shares of face value of ₹10 each	Post-offer Shareholding (%)[*]
Promoters and Promoter Group							
Promoters							
1.	Nand Kishore Aggarwal	49,893,309	33.24	[●]	[●]	[●]	[●]
2.	Ankur Aggarwal	14,765,558	9.84	[●]	[●]	[●]	[●]
3.	Komal Aggarwal	7,413,214	4.93	[●]	[●]	[●]	[●]
4.	Ankur Aggarwal KNK Family Trust	48,301,143	32.18	[●]	[●]	[●]	[●]
Total (A)		**120,373,224**	**80.19**	[●]	**[●]**	**[●]**	**[●]**
Other members of the Promoter Group							
5.	Redson Retail and Reality Private Limited	650,275	0.43	[●]	[●]	[●]	[●]
6.	Komal Aggarwal KNK Family Trust	3,220,076	2.15	[●]	[●]	[●]	[●]
7.	Pooja Bansal KNK Family Trust	3,220,076	2.15	[●]	[●]	[●]	[●]
Total (B)		**7,090,427**	**4.73**	[●]	**[●]**	**[●]**	**[●]**
Additional top ten Shareholders							
8.	International Finance Corporation	4,668,285	3.11	[●]	[●]	[●]	[●]
9.	IFC Emerging Asia Fund, LP	7,780,525	5.18	[●]	[●]	[●]	[●]
10.	Crystal Crop Protection Employees Welfare Trust	7,106,260	4.73	[●]	[●]	[●]	[●]

S. No.	Name of the Shareholder	Pre-Offer Shareholding as on date of the Red Herring Prospectus		Post-Offer Shareholding as at Allotment[(1)]			
		Number of Equity Shares of face value of ₹10 each	Pre-Offer Shareholding, on a fully diluted basis (%)	At the lower end of the Price Band (₹[●][*])		At the upper end of the Price Band (₹[●][*])	
				Number of Equity Shares of face value of ₹10 each	Post-Offer Shareholding (%)[*]	Number of Equity Shares of face value of ₹10 each	Post-offer Shareholding (%)[*]
11.	WhiteOak Capital India Opportunities Fund	1,543,721	1.03	[●]	[●]	[●]	[●]
12.	Whiteoak Capital Equity Trust – Whiteoak Capital Equity Fund II	551,329	0.37	[●]	[●]	[●]	[●]
13.	Whiteoak Capital Equity Fund	110,265	0.07	[●]	[●]	[●]	[●]
14.	Hemlata Aggarwal	91,105	0.06	[●]	[●]	[●]	[●]
15.	Kaavyansh Johar	90,000	0.06	[●]	[●]	[●]	[●]
16.	Parikshit Mundhra	242,559	0.16	[●]	[●]	[●]	[●]
17.	Abhishek Bansal	75,000	0.05	[●]	[●]	[●]	[●]
Total (C)		**22,259,049**	**14.82**	**[●]**	**[●]**	**[●]**	**[●]**
18.	**Other public shareholders (D)**	**394,000**	**0.26**	**[●]**	**[●]**	**[●]**	**[●]**
Total (A + B + C + D)		**150,116,700**	**100.00**	**[●]**	**[●]**	**[●]**	**[●]**

[*]*To be populated in at the Prospectus stage.*

Notes: 1. Based on the Offer Price of ₹[●] and subject to finalisation of the Basis of Allotment.

For further details, see "***Capital Structure***" on page 123 of the Red Herring Prospectus.

6. Summary of Restated Consolidated Financial Information

The following details of selected financial information are derived from the Restated Consolidated Financial Information as at and for the three months period June 30, 2026 and the Financial Years ended March 31, 2026, March 31, 2025 and March 31, 2024:

(in ₹ million, unless otherwise stated)

Particulars	As at and for the three months ended June 30, 2026	As at and for the Financial Year ended March 31, 2026	As at and for the Financial Year ended March 31, 2025	As at and for the Financial Year ended March 31, 2024
Equity share capital	1,274.64	1,274.64	1,274.64	1,274.64

Particulars	As at and for the three months ended June 30, 2026	As at and for the Financial Year ended March 31, 2026	As at and for the Financial Year ended March 31, 2025	As at and for the Financial Year ended March 31, 2024
Net Worth[(1)]	21,741.80	20,397.61	16,001.03	14,883.85
Revenue from operations	11,971.49	31,519.68	26,905.10	22,299.27
EBITDA[(2)]	2,417.76	4,562.29	3,152.76	2,090.61
Profit after tax[(3)]	1,357.83	1,449.14	1,183.92	872.37
Basic EPS (in ₹)[(4)*]	10.66	11.43	9.37	7.02
Diluted EPS (in ₹)[(5)*]	9.72	11.06	9.37	7.02
Return on Net Worth (in %)[(6)]	6.25	7.14	7.46	5.99
Net asset value ("**NAV**") per equity share (in ₹)[(7)]	170.57	160.03	125.53	116.77
Total borrowings	9,520.23	8,200.39	9,470.23	5,772.93
Net cash flow from operating activities	434.68	2,564.15	3,830.29	3,377.87
Net cash used in investing activities	(906.88)	(2,159.01)	(6,734.35)	(2,297.14)
Net cash from/ (used in) from financing activities	1,133.84	101.59	2,788.21	(951.00)

(1) Net Worth means the aggregate value of the paid-up share capital, instruments entirely equity in nature and all reserves created out of the profits, securities premium account and debit or credit balance of profit and loss account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited balance sheet, but does not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation for the three months ended June 30, 2026 and the Financial Years ended March 31, 2026, March 31, 2025, and March 31, 2024 in accordance with Regulation 2(1)(hh) of the SEBI ICDR Regulations. Accordingly, capital reserve, foreign currency translation reserve, effective portion of cash flow hedges and Non-controlling interest have been excluded from computation of Net Worth in accordance with Section 2(57) of the Companies Act, 2013.

(2) EBITDA is calculated as profit before share of loss of associate, exceptional item and tax plus depreciation and amortisation expense, finance costs and impairment of non-financial assets, as reduced by other income as per the Restated Consolidated Financial Information.

(3) Profit after tax represents the restated profit for the year/period as per the Restated Consolidated Financial Information.

(4) Basic earnings per Equity Share (₹) = Profit for the year/period attributable to equity shareholders of our Company divided by weighted average number of equity shares outstanding during the year/period (excluding treasury Shares).

(5) Diluted earnings per Equity Share (₹) = Profit for the year/period attributable to equity shareholders of the Company divided by weighted average number of equity shares outstanding during the year/period adjusted for the effects of all dilutive potential equity shares, if any. (excluding treasury shares). The compulsory convertible debenture issued in the beginning of October 2022 has been considered as potential equity shares and accordingly considered for calculation of Diluted EPS. Potential shares are anti dilutive in nature for March 31, 2025 and March 31, 2024, therefore diluted earnings per equity share is same as basic earnings per equity share.

(6) Return on Net Worth (%) = Profit for the year attributable to the owners of our Company for the year ended/ Restated Net Worth as at the year end, multiplied by 100.

(7) Net asset value per share = Net Worth as stated above/ Number of equity shares outstanding (excluding treasury shares) as at the end of the period/year.

** EPS has been calculated in accordance with the Indian Accounting Standard 33 – "Earnings per share notified under the Companies (Indian Accounting Standards) Rules of 2015 (as amended)".*

For further details, see "***Management's Discussion and Analysis of Financial Condition and Results of Operations***", "***Basis for Offer Price***" and "***Restated Consolidated Financial Information***" on pages 559, 183 and 446 of the Red Herring Prospectus, respectively.

7. Summary of Key Performance Indicators

Details of our KPIs as of and for the three months ended June 30, 2026 and the Financial Years ended March 31, 2026, March 31, 2025 and March 31, 2024 are set forth below:

Key Performance Indicators	Units	As at and for the three months ended June 30, 2026*	As at and for the financial year ended March 31, 2026	As at and for the financial year ended March 31, 2025	As at and for the financial year ended March 31, 2024
Revenue from Operations[1]	₹ in million	11,971.49#	31,519.68#	26,905.10#	22,299.27#
Revenue from sale of products – Category wise[2]					
– crop protection products and natural crop solutions	₹ in million	7,933.43	24,765.65	22,010.07	18,367.18
– seeds		4,575.74	5,851.87	4,698.79	3,544.31
Gross Margin[3]	₹ in million	4,572.62	12,130.67	9,225.71	6,934.40
Gross Margin[4]	%	38.20	38.49	34.29	31.10
EBITDA[5]	₹ in million	2,417.76	4,562.29	3,152.76	2,090.61
EBITDA Margin[6]	%	20.20	14.47	11.72	9.38
Adjusted EBITDA[7]	₹ in million	2,417.76	4,771.69	3,226.28	2,090.61
Adjusted EBITDA Margin[8]	%	20.20	15.14	11.99	9.38
PAT[9]	₹ in million	1,357.83	1,449.14	1,183.92	872.37
PAT Margin[10]	%	11.23	4.56	4.33	3.84
Return on Equity[11]	%	6.91	7.94	8.31	6.59
Return on Capital Employed[12]	%	9.78	16.06	16.38	10.39
Adjusted Return on Capital Employed[13]	%	10.49	17.98	17.20	10.39
Net working capital days[14]	Days	96^	139	141	174
Net Debt to Equity[15]	Ratio	0.41	0.41	0.65	0.41
New products launches[16]					
– Crystal Crop protection branded formulation business	Number	8	3	14	5
– Seeds Field Crop business		18	12	5	6
Innovation Rate (Crystal crop protection branded formulation business)[17]	%	30.27	19.56	18.03	16.02
Number of Active Distributors[18]	Number	14,717	13,952	12,581	8,992

**Denotes data/calculation which is not annualized.*

Notes:

*#Includes revenue generated from non-operational business of 13 limited liability partnership firms (which were classified as the step-down subsidiaries) in the three months ended June 30, 2026 and in Financial Years 2026, 2025 and 2024. The revenue contribution from these entities for the three months ended June 30, 2026 and for the Financial Years 2026, 2025 and 2024 amounted to Nil, Nil, ₹ 5.14 million, and ₹ 374.28 million, respectively. For further details, see, "**Management Discussion and Analysis of Financial Condition and Results of Operations – Significant Factors Affecting our Results of Operations – Revenue Growth and Financial Performance**" on page 561.*

^Calculated on a quarterly basis considering 91 days.

1. *Revenue from operations is calculated as revenue from sale of products, services and other operating revenue for the year. Revenue from Operations means the revenue from operations as appearing in the Restated Consolidated Financial Information for the relevant year/ period.*
2. *Revenue from sale of products – category wise is calculated as revenue from crop protection products and natural crop solutions and seeds business.*
3. *Gross Margin is calculated as Revenue from Operations as reduced by cost of materials consumed, purchases of stock-in-trade, changes in inventories of finished goods, stock-in-trade and work-in-progress.*
4. *Gross Margin % is calculated as Gross Margin for the year/ period divided by Revenue from Operations for the period/year, multiplied by 100.*

5. *EBITDA is calculated as profit before exceptional item, share of loss of associate and tax plus depreciation and amortisation expense, finance costs and impairment of non-financial assets, as reduced by other income as per the Restated Consolidated Financial Information.*
6. *EBITDA Margin (%) is calculated as EBITDA divided by revenue from operations multiplied by 100.*
7. *Adjusted EBITDA is calculated as the profit before exceptional item, share of loss of associate and tax plus depreciation and amortisation expense, finance costs, impairment of non-financial assets and change in fair value of compulsorily convertible debentures carried at fair value through profit or loss, as reduced by other income as per the Restated Consolidated Financial Information.*
8. *Adjusted EBITDA Margin (%) is calculated as Adjusted EBITDA divided by revenue from operations multiplied by 100.*
9. *PAT represents the restated profit for the year/ period as per the Restated Consolidated Financial Information.*
10. *PAT margin is calculated as PAT divided by Total Income multiplied by 100. Total Income is calculated as Revenue from Operations plus other income for the year/ period.*
11. *Return on Equity is calculated as profit for the year/ period of our Company divided by Total Equity for the relevant year/ period multiplied by 100. Total Equity will be as appearing in the Restated Consolidated Financial Information.*
12. *Return on Capital Employed is calculated as earnings before interest and tax (EBIT) divided by capital employed, multiplied by 100. EBIT is calculated as profit before exceptional item, share of loss of associate and tax plus finance costs. Capital employed is calculated as the sum of tangible net worth (i.e. total assets excluding goodwill, other intangible assets and intangible assets under development, deferred tax assets (net) as reduced by total liabilities (excluding deferred tax liabilities (net)), non-current borrowings and current borrowings.*
13. *Adjusted Return on Capital Employed is calculated as adjusted earnings before interest and tax (EBIT) divided by adjusted capital employed, multiplied by 100. Adjusted EBIT is calculated as profit before exceptional item, share of loss of associate and tax plus finance costs and change in fair value of compulsorily convertible debentures carried at fair value through profit or loss. Adjusted capital employed is calculated as the sum of tangible net worth (i.e. total assets excluding goodwill, other intangible assets, intangible assets under development and deferred tax assets (net) as reduced by total liabilities excluding deferred tax liabilities (net)), non-current borrowings and current borrowings as reduced by cash and cash equivalents.*
14. *Net Working Capital Days is calculated as inventory days plus trade receivable days minus trade payable days. Inventory days are calculated as closing Inventory for the year/ period divided by revenue from operations for the year/ period, multiplied by 365 days. Trade receivable days are calculated closing trade receivables for the year/ period divided by revenue from operations for the year/ period, multiplied by 365 days. Trade payable days are calculated as closing trade payable for the year/ period divided by revenue from operations for the year/ period, multiplied by 365 days.*
15. *Net Debt to Equity is calculated as net debt divided by total equity. Net Debt is calculated as total debt reduced by cash and cash equivalents.*
16. *New Product Launches indicates the number of new products launched in our crystal crop protection branded formulation business and seeds field crop business in the relevant year/ period.*
17. *Innovation Rate indicates revenue from new products launched in the last four years in our crystal crop protection branded formulation business divided by total revenue of our crystal crop protection branded formulation business in the relevant period/year multiplied by 100.*
18. *Number of active distributors indicates the number of distributors with whom our Company has generated sales and associated with our Company from April 1, 2023 to the relevant year end/ period.*

For definitions of the above KPIs, see "***Definitions and Abbreviations – Key Performance Indicators***" on page 15 of the Red Herring Prospectus.

8. Risk Factors

The following are the top 10 internal risk factors as disclosed in the Red Herring Prospectus:

- Our Company, Promoters and one of our Directors, are subject to ongoing criminal and regulatory proceedings arising from alleged violations of the Foreign Trade Policy (2009-2014) and Handbook of Procedures of the Directorate General of Foreign Trade, involving an amount of ₹755.31 million, which is 3.47% of the net worth of our Company as of June 30, 2026. Any adverse outcome could materially and adversely affect our business, results of operations, cash flows, financial condition and reputation.
- A significant portion of our Revenue from Operations is attributable to our domestic business in India and any reduction in the demand for our products or economic cyclicality or negative trends in the Indian crop protection

products and natural crop solutions industry, could adversely affect our business, results of operations and financial condition.

- Our business is vulnerable to climatic conditions (including pest attacks) and is cyclical in nature. Seasonal variations and any adverse weather conditions, pest attacks, unfavorable local and global weather pattern or changes in cropping pattern may adversely impact our product portfolio, which could have an adverse impact on our business prospects, results of operations, financial condition and cash flows.
- We have entered into related party transactions in the past and may continue to do so in the future. The terms of these related party transactions, while at arm's length, may be unfavourable to us.
- We typically do not enter into long-term agreements with majority of our customers and distributors. Our inability to procure new orders on a regular basis or at all may adversely affect our business, financial condition, cash flows and results of operations.
- There are outstanding legal proceedings involving our Company, Subsidiaries, Promoters, Directors, KMPs and SMPs amounting to ₹ 3,419.47 million as of June 30, 2026 which is 16.76% of the Net Worth of the Company as of June 30, 2026. Any adverse outcome in such proceedings may have an adverse impact on our reputation, business, financial condition, results of operations and cash flows.
- Agrochemical and Seeds industry is highly regulated and any new innovation takes 5-7 years to bring to the market and is subject to stringent process evaluation. In the process product developed may not meet the criteria to produce desired results or cost efficiency or a delay in registrations may result in competitors bringing new technology, resulting in our planned business and cash flow being adversely affected. In addition, our inability to identify and understand evolving industry trends, technological advancements, customer preferences and develop and timely launch new products to meet our customers' demands may adversely affect our business.
- We require certain approvals, licenses and permits, including material statutory clearances in the ordinary course of business, and any failure to obtain or retain them in a timely manner may adversely affect our operations.
- We are subject to stringent technical specifications and quality requirements in relation to our products and any failure to comply with such standards or any defects in our products may adversely affect our business and reputation.
- We may pursue strategic acquisitions, investments, alliances, or joint ventures to capitalize on growth opportunities, but there is no assurance that such initiatives will be successful or that we will be able to successfully integrate such business into our Company. Any failure to achieve anticipated benefits / integration failure from such initiatives may have an adverse impact on our business.

For further details of the risks applicable to us, see "***Risk Factors***" on page 29 of the Red Herring Prospectus. Investors are advised to read the risk factors carefully before making an investment decision in the Offer.

9. Weighted average price at which the specified securities were acquired by our Promoters (including the Promoter Selling Shareholder) as on date of the Red Herring Prospectus and during the last one year preceding the date of the Red Herring Prospectus

The weighted average price at which specified securities were acquired by our Promoters (including the Promoter Selling Shareholder) as on the date of the Red Herring Prospectus and during the last one year immediately preceding the date of the Red Herring Prospectus is as set forth below.

Name	Number of Equity Shares of face value of ₹10 each held as on date of the Red Herring Prospectus	Weighted average price of Equity Shares acquired as on date of the Red Herring Prospectus (in ₹)[@]	Number of specified securities acquired in the last one year	Weighted average price of Equity Shares acquired in the last one year (in ₹)[@]
Nand Kishore Aggarwal[*]	49,893,309	Nil	17,124,951	Nil
Ankur Aggarwal[#$]	14,765,558	23.51	8,782,122	Negligible
Komal Aggarwal	7,413,214	55.26	-	-
Ankur Aggarwal KNK Family Trust[**]	48,301,143	Nil	48,301,143	Nil

[@]As certified by Bansal & Co LLP, Chartered Accountants, bearing firm registration number 001113N/N500079, by way of their certificate dated November 12, 2026.

[#]Also participating in the Offer as a Promoter Selling Shareholder.

[*] Shares acquired within the last one year have been recorded at nil cost of acquisition, as they were received through gifting of shares from Komal Aggarwal.

*[$] Equity Shares were allotted pursuant to the Aviral Crop Science Arrangement Scheme. As part of the demerger, 325 equity shares of our Company having a face value of ₹10 each were allotted to Ankur Aggarwal in the ratio of 32.53:100. Consequently, the cost of acquisition of these equity shares has been determined at ₹265.09 per share. For further details, see "**History and Certain Other Corporate Matters – Details regarding material acquisitions or divestments of business/ undertakings, mergers, amalgamation, any revaluation of assets, etc. in the last 10 years – Scheme of demerger between our Company and Aviral Crop Science Private Limited**" on page 387 of the Red Herring Prospectus.*

[**] Shares acquired within the last one year have been recorded at nil cost of acquisition, as they were received through gifting of Equity Shares from Nand Kishore Aggarwal.

Weighted average cost of acquisition of all Equity Shares acquired in the one year, eighteen months and three years preceding the date of the Red Herring Prospectus

Period	Weighted average cost of acquisition (in ₹)[$]	Cap Price is 'x' times the weighted average cost of acquisition[*#$]	Range of acquisition price: lowest price – highest price (in ₹)[@#$]
One year preceding the date of the Red Herring Prospectus	247.18	[●]	240.99 - 600.00
18 months preceding the date of the Red Herring Prospectus	247.18	[●]	240.99 - 600.00
Three years preceding the date of the Red Herring Prospectus	247.90	[●]	240.99 - 600.00

[@] As certified by Bansal & Co LLP, Chartered Accountants, bearing firm registration number 001113N/N500079, by way of their certificate dated November 12, 2026.

[*] To be updated upon finalization of the Price Band included in the Prospectus.

[#] Calculated after considering the conversion of CCDs into Equity Shares on October 22, 2026. The weighted average cost of acquisition of such Equity Shares has been arrived after taking into account the amount paid on acquisition of CCDs.

[$] Excludes bonus issuances and gifts.

For further details, see "***Capital Structure – Weighted average cost of acquisition of all shares transacted during the last one year, 18 months and three years from the date of this Red Herring Prospectus***" and "***Capital Structure – Weighted average price at which the specified securities were acquired by our Promoters (including the Promoter Selling Shareholder) as on date of this Red Herring Prospectus and during the last one year preceding the date of this Red Herring Prospectus***", each on pages 147 and 148, respectively, of the Red Herring Prospectus.

10. Board of Directors and Key Managerial Personnel

The names and designations of members of the Board of Directors and Key Managerial Personnel are set forth below:

S. No.	Name	Designation
Board of Directors		
1.	Nand Kishore Aggarwal	Chairman Emeritus
2.	Ankur Aggarwal[*]	Chairman and Managing Director
3.	Anil Jain[*]	Executive Director- Strategy & Operations
4.	Kavishwar Vitthalrao Kalambe[*]	Whole-time Director – Technical Manufacturing
5.	Sangeeta Kapiljit Singh	Independent Director
6.	Sartaj Sewa Singh	Independent Director
7.	Chetan Rameshchandra Desai	Independent Director
Key Managerial Personnel		
1.	Nitin Agarwal	Chief Financial Officer
2.	Vikram Singh	Company Secretary and Compliance Officer

[*] Also a Key Managerial Personnel

For further details, see "***Our Management***" on page 415 of the Red Herring Prospectus.

11. Auditor Qualifications

Except as disclosed below, there are no qualifications of the Statutory Auditor which have not been given effect to in the Restated Consolidated Financial Information.

- A qualification relating to Terminal Excise Duty reported by the Statutory Auditor for the Financial Years ended March 31, 2024, as disclosed in Note 61 of the Restated Consolidated Financial Information, the effect of such has not been incorporated in the Restated Consolidated Financial Information for the above year. Subsequently, based on developments in the said matter during the Financial Year ended March 31, 2025, the said qualification has been moved to the emphasis of matter paragraph in the audit reports for the Financial Years ended March 31, 2025 March 31, 2026, and three months ended June 30, 2026 as disclosed in Note 61 of the Restated Consolidated Financial Information. Thus, no further adjustment is required except as already made in the Restated Consolidated Financial Information.

12. Summary table of outstanding litigations

A summary of outstanding litigation proceedings involving our Company, Subsidiaries, Directors, Promoters and Key Managerial Personnel and Senior Management as on the date of the Red Herring Prospectus in terms of the SEBI ICDR Regulations is provided below:

Name of Entity/ Person	Criminal proceedings	Tax proceedings	Statutory or regulatory proceedings	Disciplinary actions by the SEBI or Stock Exchanges against our Promoters	Material civil litigation[#]	Aggregate amount involved (₹ in million)[*]	Aggregate amount involved as a % of net worth of our Company as on June 30, 2026 (in %)
Company							
By our Company	321	NA	NA	NA	10[$]	940.87	4.33
Against our Company	85	57	3	NA	7	2,559.36	11.77
Directors[**]							
By our Directors	Nil	NA	NA	NA	Nil	Nil	-
Against our Directors	Nil	Nil	Nil	NA	Nil	Nil	-
Subsidiaries							
By our Subsidiaries	47	NA	NA	NA	Nil	24.11	0.11
Against our Subsidiaries	16[%]	15	Nil	NA	Nil	117.81	0.54
Promoters							
By our Promoters	Nil	NA	NA	NA	1	Nil	-
Against our Promoters	4	1	2	Nil	Nil	5.57	0.03

Name of Entity/ Person	Criminal proceedings	Tax proceedings	Statutory or regulatory proceedings	Disciplinary actions by the SEBI or Stock Exchanges against our Promoters	Material civil litigation[#]	Aggregate amount involved (₹ in million)[*]	Aggregate amount involved as a % of net worth of our Company as on June 30, 2026 (in %)
Key Managerial Personnel							
By our Key Managerial Personnel	Nil	NA	NA	NA	1	Nil	-
Against our Key Managerial Personnel	3	NA	Nil	NA	NA	Nil	-
Senior Management							
By our Senior Management	1	NA	NA	NA	1	Nil	-
Against our Senior Management	3	NA	Nil	NA	NA	Nil	-

Note:

There are certain common litigations involving our Company, Promoters, Directors and KMPs. While the amount involved in each such litigation has been disclosed in litigation involving our Company, to the extent applicable (along with the number of cases), the value of such litigations has not been included in the litigation involving our Promoters/Directors/KMPs, as the case may be, and only the number of cases has been disclosed.

[#] *Determined in accordance with the Materiality Policy.*

[*] *To the extent ascertainable and quantifiable.*

[$] *Excluding the writ petition filed by our Company before the Gujarat High Court and Delhi High Court in relation to claiming of TED refunds by the Joint General of Foreign Trade, which has been accounted for in the criminal litigations against our Company.*

[**] *Excluding directors who are also Promoters and Key Managerial Personnel.*

[%] *Excluding the misbranding matter which has been initiated against Saffire and our Company.*

For further details of the outstanding litigation proceedings, see "***Outstanding Litigation and Other Material Developments***" on page 611 of the Red Herring Prospectus.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on, Regulation S and the applicable laws of the jurisdiction where those offers and sales are made.

Bidders are advised to ensure that any Bid from them does not exceed investment limits or the maximum number of Equity Shares that can be held by them under applicable law. Further, each Bidder where required must agree in the Allotment Advice that such Bidder will not sell or transfer any Equity Shares or any economic interest therein, including any off-shore derivative instruments, such as participatory notes, issued against the Equity Shares or any similar security, other than in accordance with applicable laws.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made, by persons in any such jurisdiction except in compliance with the applicable laws of such jurisdiction.

The Equity Shares have not been recommended by the United States Securities and Exchange Commission or any other U.S. federal or state securities commission or regulatory authority outside of India. Furthermore, the foregoing authorities have not confirmed the accuracy or determined the adequacy of this Abridged Prospectus or approved or disapproved the Equity Shares. Any representation to the contrary may be a criminal offence in the United States. In making an investment decision investors must rely on their own examination of our Company and the terms of the Offer, including the merits and risks involved.